

Government in consultation with the State Government. At this stage, it is not possible to indicate any time limit for establishment of these Development Boards.

Appointment of Welfare Officers

1413. SHRI S. W. DHABE:

SHRI GHULAM RASOOL
MATTO:

Will the PRIME MINISTER be pleased to state;

(a) whether Government have laid down guidelines which inter alia include that the Welfare Officers appointed in Government colonies areas should at least be Class I Gazetted Officers and should preferably have residential telephones;

(b) if so, what is the number of Welfare Officers, who do not possess above conditions and the areas in which they have been appointed;

(c) whether it is also a fact that most of Welfare Officers of various colonies belong to the Ministries of Home Affairs and Personnel and Administrative Reforms; and

(d) if so, what action Government propose to take to ensure that suitable Welfare Officers belonging to various Ministries/Departments/autonomous body offices etc. are appointed in terms of guidelines already issued by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM):

(a) The Government appoints gazetted officers who are willing to work in Honorary capacity as Area Welfare Officers for various colonies and areas in Delhi. While selecting them, preference is given to those who have residential telephones.

(b) All Area Welfare Officers appointed are gazetted officers. Eighteen of them do not have residential telephones.

(c) Out of the 68 Area Welfare Officers in Delhi, only six are from Ministry of Home Affairs and seven are from Ministry of Personnel, Public Grievances and Pensions.

(d) Does not arise.

Requisition of Private Parties for Security Operations

1414. PROF. C. LAKSHMANNA:
MISS SAROJ KHAPARDE:

SHRIMATI KRISHNA
KAUL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news-report appearing in the Hindustan Times of the 2th March, 1986 under the caption "Security Privatisation at Secretariat";

(b) whether services of private parties have been requisitioned for security operations and cleaning work by several Government Departments such as the Department of Electronics, the Electronics Commission, the Indira Gandhi International Airport and a large number of autonomous and semi-autonomous Government undertakings; and

(c) if so, what are the reasons therefor??

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU):

(a) Yes, Sir.

(b) and (c) The Security arrangements of the Indira Gandhi International Airport and the Govern-